

"Form SDF"
[See rule 6 (1)(a)]

Shipping Bill No.

Date

Declaration under Foreign Exchange Regulation Act, 1973:

I/We hereby declare that I/We am/are the *SELLER/CONSIGNOR of the goods in respect of which this declaration is made and that the particulars given in the Shipping Bill No. dated _____ are true and that a)* the value as contracted with the buyer is the same as the full export value declared in the above shipping bill b)* the full export value of the goods is not ascertainable at the time of export and that the value declared is that which I/We, having regard to the prevailing market conditions, expect to receive on the sale of goods in the overseas market.

I/We undertake that I/We will deliver to the bank named herein
The foreign exchange representing the full export value of the goods on or before
@ in the manner prescribed in Rule 9
of the Foreign Exchange Regulation Rules, 1974. I/We further declare that I/We am/are
resident in India and I/We have a place of business in India.

I/We* am/are OR am/are not in Caution List of the Reserve Bank of India.

Date

.....

(Signature of Exporter)

Name:

@ State appropriate date of delivery which must be the due date for payment or within six months from the date of shipment, whichever is earlier, but for exports to warehouses established outside India with permission of the Reserve Bank, the date of delivery must be within fifteen months.

Strike out whichever is not applicable

[No.1(II)/98-CIE(1)]
U. SARATCHANDRAN, Jt. Secy.

Note :- The principal rules published vide Notification No.GSR 80 dated 1st January 1974, subsequently amended by GSR No. 663 dated 23rd May 1975, GSR No. 659 (E) dated 18th August 1983, GSR No. 776 (E) dated 27th December 1993 and GSR No. 503 (E) dated 30th October 1996.